

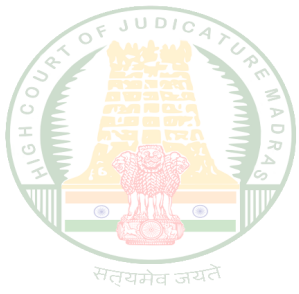


**W.P.No.25568 of 2021**

WEB COPY **V.PARTHIBAN, J.,**

On the last occasion, Mr.R.Sankaranarayanan, learned Additional Solicitor General of India appeared for the 1<sup>st</sup> respondent/Union of India and Mr.N.G.R.Prasad, learned counsel appeared for the respondents 2 and 3/Air India Limited and after hearing the counsels briefly, an interim order was passed on 03.12.2021.

2. Today, when the matter is taken up for hearing Ms.Anuradha Dutt, learned counsel entered appearance on behalf of the fourth respondent. The learned Additional Solicitor General would submit that the first respondent-Union of India has filed its counter affidavit and soft copy has already been furnished to the petitioner's counsel. At this, Ms.Vaigai, learned Senior Counsel for the petitioner requested two weeks' time for examining the contents of the counter statement and respond to the same if necessary by filing a rejoinder. According to the learned counsel, the physical copy of the counter has not been made available. The Union of India and Air India Limited, have shared the copies of papers filed.

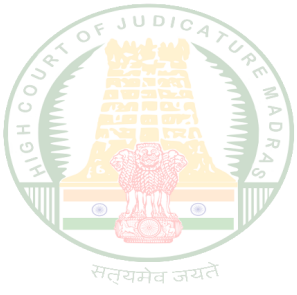


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3. The learned Additional Solicitor General of India however insisted that the matter ought to be disposed of expeditiously at the earliest, as the Government of India is incurring loss to the tune of several Crores of Rupees every month needlessly.

4. Considering the above request, post the matter on 21.01.2022 for disposal of the Writ Petition. The parties have submitted that the pleadings are complete and if any further pleadings are to be filed, the same shall be exchanged among themselves well before the date of next hearing.

5. Ms.Vaigai, learned Senior Counsel would request this Court to Court to direct the Government to make available the share purchase agreement entered into between the Government and the Talace Private Limited/the fourth respondent herein, before the next date of hearing. According to her, the agreement is essential and crucial for adjudication of the case. The learned Additional Solicitor General is therefore directed to furnish a copy of the share purchase agreement to the Court on or before the next date of hearing.



6. Interim order already granted by this Court on 03.12.2021 is  
extended till 21.01.2022.

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**07.01.2022**

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**V.PARTHIBAN, J.,**

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**07.01.2022**